

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3395

ANSWERED ON:10.08.2015

Wage and Service Condition of Petrol Pump Workers

Kumar Shri P.;Senthilnathan Shri PR.

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether there are any rules which regulate wage and service condition of petrol pump workers/operators;
- (b) the State-wise petrol pump operators working at present in the country and the total number of workers enrolled with them;
- (c) whether it is a fact that petrol pump operators are deprived of minimum wages; and if so, the details thereof; and
- (d) the mechanism available with the Government to cover them under Social Security Schemes?

**Answer**

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT  
(SHRI BANDARU DATTATREYA)

(a): Under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are appropriate Government to fix the minimum rates of wages for the scheduled employments under their respective jurisdiction. So far as wages of petrol pump operators are concerned, the minimum wages are not fixed for these workers by the Central Government.

(b) & (c): No such information is available in this Ministry.

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(d): Employees State Insurance (ESI) Act is applicable to those petrol pumps who deploy 10 or more employees and are located in implemented areas where the ESI Act has been notified.

The petrol pumps as such are covered under the Employees' Provident Funds & Miscellaneous Provisions Act, 1952, schedule Head 'Trading & Commercial' where the employees strength is 20 or more. The workers working in the covered petrol pumps are extended social security benefits in the form of Provident Fund, Pension and Insurance as delineated under the Employees' Provident Funds Scheme, 1952, the Employees' Pension Scheme, 1995 and Employees' Deposit-Linked Insurance Scheme, 1976.

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